

(d) whether any directives were issued to the State Governments to keep a vigil against the activities of foreign spies ?

**THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) :** (a) to (d) A statement is given below.

#### Statement

(a) According to information furnished by the Delhi Administration, one Pak national was arrested on 8.9.1986 and a case under section 3/9 of the Official Secrets Act was registered against him on the same day at Police Station Naraina.

(b) and (c) According to information available, 25 Pak spies were arrested in August and September, 1986. The number of persons arrested State-wise is as under :

Name of State/UT	Number of persons arrested
Gujarat	1
Jammu and Kashmir	16
Punjab	3
Rajasthan	3
West Bengal	1
Delhi	1

All the cases are investigated by the law enforcing agencies of the concerned State Governments/UT Administration.

(d) Government is seized of the problem of espionage particularly in the border States and vigilance by the security agencies on the Indo-Pakistan border and other vulnerable areas has been intensified to check espionage activities.

**SHRI H. N. NANJE GOWDA :** As per the statement, it is revealed that as many as 25 Pakistani spies were arrested in two months only, it was reported in a section of the press that the interrogation of one of the spies revealed that he was asked to watch our defence installations and report the matter to the Pakistani authorities.

Sir, I want to know whether it is a fact that the investigations have revealed that these spies have connections with some of the officers of the Government, and with their help, they were passing military secrets to the Government of Pakistan. If so, what action have Government taken ?

**SHRI P. CHIDAMBARAM :** In the statement placed on the Table of the House, I have given information about the number of persons arrested State-wise, in August and September. Interrogation has revealed that some of the spies have been trained by Pakistani intelligence. Obviously, Sir, you will not require me to disclose the details of the interrogation .....

**MR. SPEAKER :** The Question Hour is over.

#### WRITTEN ANSWERS TO QUESTIONS

[English]

#### Jurisdiction of Central Administrative Tribunal over CSIR Employees

\*22. **SHRI VISHNU MODI :** Will the PRIME MINISTER be pleased to state :

(a) whether the employees of Council of Scientific and Industrial Research (CSIR) have not been brought within the purview of Central Administrative Tribunals Act, 1985 under the provisions of sub-section (3) of section 14 of the Act, for redressal of their grievances ;

(b) if so, the reasons therefor ;

(c) whether Government propose to bring these employees under the provisions of sub-section (3) of section 14 of the Central Administrative Tribunals Act, 1985 ; and

(d) if so, when ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) Government Notification was issued on the 31st October, 1986 under Sections 14(2) and 14(3) of the Administrative Tribunals Act bringing the employees of the Council of Scientific and Industrial Research within the purview of the Central Administrative Tribunal with effect from 17th November, 1986.

(b) to (d) Do not arise.

#### Energy from Thorium

\*25. SHRI SRIKANTA DATTA NARASIMHARAJA WADIYAR: Will the PRIME MINISTER be pleased to state:

(a) whether Scientists of Bhabha Atomic Reserach Centre (BARC) have made an experiment to produce energy from thorium;

(b) if not, has any other Department undertaken programme to produce energy from thorium; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): (a) and (c) Thorium is not directly fissionable. U-233 has been separated from irradiated thorium in the research reactors at BARC. A research reactor fueled by U-233 has been built and operated successfully for experimental purposes. However it is expected that use of thorium on a commercial scale for production of energy will be achieved towards the end of this century.

(b) Does not arise.

#### Rehabilitation of People Affected by National Test Range in Balasore (Orissa)

\*31 SHRI JAGANNATH PATTNAIK :  
SHRI CHINTAMANI JENA :  
Will the Minister of DEFENCE be pleased to state :

(a) whether Union Government have sanctioned a sum of Rs. 128 crores for rehabilitation and resettlement of the people to be affected by the proposed National Test Range in the Balipal-Bhograi region in Balasore district of Orissa; and

(b) if so, the details of the scheme alongwith the number of villages to be covered under the scheme?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) The rehabilitation and resettlement schemes for the people to be affected by setting up the National Range in Balipal-Bhograi region of Balasore area, Orissa, have already been drawn. The Central Government will pay adequate compensation for land acquired and for all assets standing thereon; would provide 'seed money' required for setting up the industries and self employment schemes and would also meet the cost of resettlement of the displaced families in model villages. The estimates of funds for the above purpose to be provided by the Central Government is about Rs. 280 crores.

Government of India has made initial payment of Rs. 13.925 crores to Government of Orissa towards the rehabilitation resettlement schemes. The Central and Orissa State Governments are taking necessary steps to implement the schemes and to see that the displaced families are looked after well and rehabilitated properly.

(b) The displaced families would be rehabilitated in model villages to be established in nearby areas, where the basic civic amenities and other socio economic infrastructure would be provided. Each displaced family would be provided with homestead land with a built up house in the model villages. Dispensaries, veterinary centres, schools, markets, shopping centre, tube wells, post offices etc. would be established. A 50-bed hospital and Training Institute would also be set up in the area. One member from each displaced family will be offered gainful employment opportunity in the rehabilitation schemes. A number of